

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No.130 of 1993.

Date of Decision: 18.3.1993

P.P.Mohapatra & Others Applicants

Versus

Union of India & Others Respondents

For the applicant M/s. Ganeswar Rath,
P.K. Mohapatra,
J.C. Sahoo,
Advocates

For the respondents Mr. Akhaya Mishra,
Standing Counsel
(Central Government)

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C O R A M:

THE HONOURABLE MR. K. P. PACHARVA, VICE-CHAIRMAN

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1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? No
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

K.P.ACHARYA, V.C.

With the consent given by the counsel for both sides I have heard this case on merit and I propose to dispose of finally as it would not be beneficial for anybody concerned to keep this matter pending.

2. Petitioner Nos.1 to 6 were working under Opposite Party No.2 i.e. the Director of Census Operation, Bhubaneswar from 18.4.1991 till 31.12.1992, 20.5.1991 till 31.12.1992, 10.5.1991 till 31.12.1992, 13.5.1991 till 31.12.1992, 13.5.1991 till 31.12.1992 All the and 13.12.1990 to 31.12.1992 respectively. Petitioners are similarly circumstanced like that of the petitioners in O.A. Nos. 8, 83, 105, 106, 119, 126 and 127 of 1993. Prayer of the petitioners are for consideration of their cases while adjudicating the suitability of different incumbents for appointment to the 106 sanctioned posts. In case the petitioners have worked during the aforesaid period, their cases should also be considered alongwith the petitioners in the above mentioned original applications. Judgment passed in the above mentioned original applications have fullest application to the facts of the present case and therefore the petitioners should take the same steps as indicated in the above mentioned judgments and in the order dated 18.3.1993 passed in the above mentioned cases within the stipulated period and thereafter the suitability of the petitioners be

adjudged and further steps be taken as indicated in the judgments passed in the above mentioned cases and order dated 18.3.1993.

3. Since in some cases including the present case the petitioners have been allowed to appear before the Opposite Party No.3 for adjudicating their suitability it may not be possible on the part of Opposite Party No.3 to complete the selection process by the date already fixed in the above mentioned original applications. Therefore the stipulated period has been extended by order dated 18.3.1993 passed in the Original Applications mentioned above and such order will also apply to this case.

4. This order is passed after hearing Mr. Ganeswar Rath learned counsel for the petitioners and Mr. Akshya Kumar Mishra learned Addl. Standing Counsel (Central). Thus, the application is accordingly disposed of. No cost.

Central Administrative Tribunal,
Cuttack Bench, Cuttack, S. Sahoo,
18.3.93.



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Vice-Chairman

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18.3.93